

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 212
135/252/ND/2019

IN THE MATTER OF:
Wasan Shoes Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section
Under Section 252

Order delivered on 09.11.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Appellant
For the Respondent

:Mr. Nityanand Singh, Adv.
:Ms. Sweety Khattar, AROC.

ORDER

Heard the submissions made by the Learned Counsel for the Appellant. The Learned Counsel for the Appellant has prayed for setting aside the matter which is dismissed for default. Having heard the submissions made by the Counsels, the Learned Counsel for the Appellants are directed to pay sum of Rs. 5,000/- to the PM CARES Fund and the restoration application is allowed subject to payment of the cost. AROC is present and submitted that they have filed their report. Mr. Parth Semwal is directed to inform the Income Tax Department regarding this matter and instruct them to file their reply in the matter. Matter is adjourned to 02.12.2020.

-sd-

(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)

(Meenu)